

**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH**

O.A/350/144/2018

Date of Order:23.04.2018

Coram : Hon'ble Mrs. Manjula Das, Judicial Member

Snehansu Hazra, son of late Bibhuti Bhusan Hazra, aged about...years, worked as Gramin Dak Sevak Branch Post Master (G.D.S.B.P.M) Barapahari Branch Post Office, under Birbhum Division, Suri, residing at Railpar, near Satsanga, P.O Rampurhat, Dist. Birbhum, Pin - 731224

---Applicant

-Versus-

1. Union of India, service through the Secretary, Department of Post, Ministry of Communication, Department of Post, Dak Bhawan, New Delhi - 110001.
2. The Chief Post Master General Yogayog Bhawan, 12, C.R Avenue, Kolkata - 700012.
3. The Superintendent of Post Offices, Department of Post, Birbhum Division, Suri, Dist- Birbhum, Pin 731101.

-----Respondents

For the Applicant : Mr. T.K Biswas, Counsel
For the Respondents : Ms. D. Nag Counsel

O R D E R(Oral)

Per : Mrs. Manjula Das, Judicial Member:

Mr. T.K Biswas, Ld. counsel appears for the applicant. Ms. D. Nag, ld. counsel entered her appearance as the respondents counsel by filing a memo of appearance.

2. At the outset of the review of application, Mr. T. K Biswas ld. counsel for the applicant submits that the applicant was appointed as Gramin Dak Sevak Branch Post Master in the year 2011. Thereafter, suddenly in 2013, the applicant was terminated by the Respondent No. 3, with the allegations that the certificate was a fake one

3. According to the ld. counsel for the applicant, the respondent authorities filed their criminal case against the applicant before the Criminal Court, and he appears before the court and the matter was proceeded and decided by the Criminal court by finding the applicant as not guilty. Ld. counsel for applicant further submits that after acquitted and expunged by the Criminal court, the applicant ought to have been recalled for the post as he was in the original post. However, the respondent authorities did not do so.

4. Ld. counsel for the respondents Ms. D. Nag submits that the applicant was asked to submit some documents which has not been produced by the applicant.

5. In view of the above circumstance, Ld. counsel Mr. Biswas, prays for making a comprehensive representation before the authority within a time frame, so as to decide the same by the respondent authorities in a prospective manner.

6. I have heard both the parties, perused the pleadings and by accepting the prayer of Mr. T.K. Biswas, ld. counsel for the applicant, and without going into the merit of the case, I directed the applicant to make a comprehensive representation within a period of one month from the date of receipt of the copy of this order. If such representation is made before the appropriate authority, the authority shall decide the same within a period of three months thereafter by giving a reasoned and speaking order.

7. It is made clear that decision so arrived shall be communicated to the applicant forthwith. With the above direction, the O.A stands dispose of accordingly. No order as to costs.

(Manjula Das)
Member (J)

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